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N. Das Vrs. UOI

Admission Sl. No. 11
O.A. No. 260/00107 of 2014
Order dated: 26.03.2014

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Heard Mr. P. Lenka, Ld. Counsel for the applicant, and Mr. S. Barik, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

After hearing in extenso, on being confronted with the question that the applicant's name is not there in the Legal Heir Certificate issued by the Tahasildar, Patrapur, Mr. Lenka, Ld. Counsel for the applicant, seeks liberty of this Tribunal to withdraw this O.A. and file a better petition within a period of one month along with revised Legal Heir Certificate. Prayer is allowed.

 Accordingly, the O.A. is disposed of being withdrawn.

 MEMBER(Admn.)

 MEMBER(Judl.)

RK